GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.20 TO BE ANSWERED ON 15.12.2017

FUNCTIONING OF ORPHANAGES

20: SHRI P. KUMAR:

Will the Minister of Women & Child Development be pleased to state:

- (a) the number of orphanages presently functioning in the country along with the number of orphans living there as on date;
- (b) whether a large number of unauthorised orphanages are functioning in the country and if so, the details thereof; and
- (c) the action plan of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

- (a) As per the information provided by the State/UT governments, there are 354 Specialised Adoption Agencies (SAAs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 which are being supported under the Integrated Child Protection Scheme (ICPS) and 3362 children are living there as on date. Further as per Regulation 58 of Adoption Regulation, 2017 all Child Care Institutions (CCIs) which are not recognized as SAAs shall have linkages with CCI in the district. Apart from SAAs, there are 1177 Children Home having 61423 children. Under these Homes, "Children in need of care and protection" which includes orphan, abandoned and surrendered children are housed.
- (b) & (c): Sub-section (1) of Section (41) the Juvenile Justice (Care and Protection of Children) Act, 2015 requires that all CCIs whether run by State Government or by voluntary or non-governmental organisations shall be registered under the Act. This further provides that the institutions having valid registrations under the Juvenile Justice (Care and Protection of Children) Act, 2000 shall be deemed to be registered under the Act. The primary responsibility of registrations as well as effective functioning of the CCIs vests with the State Governments/UT Administrations concerned. The Hon'ble Supreme Court of India vide its Order dated 5th May, 2017 on Writ Petition (C) No.102 of 2007 has also directed that all unregistered Child Care Institutions (CCIs) be registered by 31st December, 2017. Accordingly, the State Governments/UTs have been requested to ensure registration of all CCIs either run by State Government or by voluntary or nongovernmental organizations.